

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-1812(ND)/2019

IN THE MATTER OF:

Mr. Anupam Enterprises

...PETITIONER

vs

M/s Aarcity Infrastructures Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 29.08.2019


Coram:


**Shri. P.S.N. Prasad,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj,
Hon'ble Member (Technical)**

**For the Petitioner : Sohaib Alam, Adv.
For the Corporate Debtor :**

ORDER

Heard the counsel for Operational Creditor. Issue urgent notice to the Corporate Debtor within a week time. Post the matter to 16.09.2019.


**(V.K. Subburaj)
Member (T)**


**(P.S.N. Prasad)
Member (J)**